

Enquiry into crash of flight IX-812 at Mangalore

*39. SHRI M.P. ACHUTHAN: Will the Minister of CIVIL AVIATION be pleased to state:

(a) whether his Ministry has constituted any enquiry into the crash of flight IX-812 at Mangalore that took place on 22 May, 2010 early morning;

(b) if so, the details thereof;

(c) whether Government could ascertain the causes of the accident;

(d) if so, the details thereof;

(e) whether it is a fact that the runway on the table top being a shorter one was always a danger for the aircrafts like the illfated one, as these require more distance for landing safely; and

(f) if so, the details thereof?

THE MINISTER OF STATE OF THE MINISTRY OF CIVIL AVIATION (SHRI PRAFUL PATEL): (a) to (d) The Government has constituted Court of Inquiry in exercise of the powers conferred by the Rule 75 of the Aircraft Rules, 1937 to carry out formal investigation of the accident to Air India Express Boeing 737 - 800 aircraft VT - AXV at Mangalore on 22.05.2010 while operating scheduled flight IX - 812 from Dubai to Mangalore.

(e) and (f) The runway at Mangalore was of sufficient length for normal operations by this type of aircraft operated by airlines.

Dairy Development Project in Kangra

*40. SHRI SHANTA KUMAR: Will the Minister of RURAL DEVELOPMENT be pleased to state:

(a) whether the Ministry had sanctioned Dairy Development Project for Kangra during the year 2001-02;

(b) the details of progress made in this regard and the amount spent under the scheme; and

(c) the details of increase in milk production after this project?

THE MINISTER OF RURAL DEVELOPMENT (SHRI C.P. JOSHI): (a) to (c) The Special Project under Swarnajayanti Gram Swarozgar Yojana (SGSY) for Intensive Dairy Development in Kangra District of Himachal Pradesh with a total project cost of Rs. 1301.25 lakh was sanctioned in November, 2002 with an initial project period of 5 years which was subsequently extended up to

†Original notice of the question was received in Hindi.